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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 980/95.

Dt. of Decision : 13-11-95.

1. A. Kumaraswamy
2. M. Sambaiah
3. G. Muthyalu
4. K. Swamy

.. Applicants.

Vs

1. The Permanent Way Inspector,
SC Rly, Jalna, Jalna District,
Maharashtra.
2. The Divisional Engineer,(B.G.),
SC Rly, Jalna, Jalna District,
Maharashtra.
3. The Sr. Divi.Engineer(C)(BG),
SC Rly, Sanchalan Bhavan,
Secunderabad.
4. The Chief Project Manager,(B.G.),
SC Rly, Sanchalan Bhavan,
Secunderabad.
5. The General Manager,
SC Rly, Rail Nilayam,
Secunderabad.

.. Respondents.

Counsel for the Applicants : Mr. N.Krishna Rao

Counsel for the Respondents : Mr. C.V.Malla Reddy,
SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

DA 980/95.

Dt. of Order: 13-11-95.

(13)

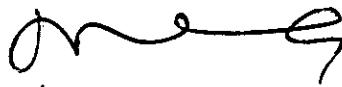
(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman).

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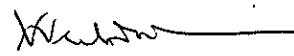
This O.A. is filed praying for a direction to the Respondents to fix the pay of the applicants in the pay scale of Rs.950-1500 as Hammer Man from the date of their passing the trade test and for consequential benefits including increments, arrears of difference in the salary etc.,.

2. Letter dt.10-11-95 was filed in the office of this Bench to the effect that the applicants are not pressing this O.A. as they were already given the pay scale as prayed for.

3. Accordingly the O.A. is dismissed as ^{it had become} infructuous. No order as to costs.//



(R.RANGARAJAN)
Member (A)


(V.NEE LADRI RAO)
Vice-Chairman

Dated: 13th November, 1995.
Dictated in the Open Court.

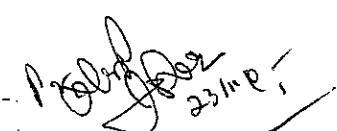

Deputy Registrar(J)CC

av1/

To

1. The Permanent Way Inspector, SC.Rly,
Jalna, Jalna Dist. Maharashtra.
2. The Divisional Engineer(BG) S.C.Rly, Jalna Jalna Dist.
Maharashtra.
3. The Sr. Divisional Engineer(C)BG)SC Rly, Sanchalan Bhavan, Sec'bad.
4. The Chief Project Manager(BG) SC Rly, Sanchalan Bhavan, Sec'bad.
5. The General Manager, SC Rly, Railnilayam, Secunderabad.
6. One copy to Mr.N.Krishna Rao, Advocate, F-10, B-7 MIG II
APHB Colony, Baghlingampally, Hyderabad.
7. One copy to Mr.C.V.Malla Reddy, SC for Rlys. CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm


PVM
23/11/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI I.P.
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 13-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

980/95

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

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